

**GOVERNMENT OF INDIA
OVERSEAS INDIAN AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:129
ANSWERED ON:22.11.2006
ILLEGAL MIGRATION OF WORKERS TO IRAQ
Ravindran Shri Pannian

Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

- (a) whether illegal migration of workers to Iraq continues unabated with the help of unregistered agencies;
- (b) if so, the details in this regard;
- (c) whether the Government has conducted any inquiry into the breach of rules by emigration officers in this regard;
- (d) if so, the findings thereof; and
- (e) the steps taken/proposed to be taken by the Government in this regard?

Answer

THE MINISTER OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI)

- (a)&(b): Some incidents of Indian workers being shifted to Iraq from countries like Kuwait by unscrupulous employers are reported from time to time which are inquired with the help of Embassy of India for appropriate action.
- (c)&(d): The preliminary checking of records in the office of Protector of Emigrants reveals that no emigration clearance appears to have been obtained.
- (e): Since deployment of workers in Iraq is prohibited, as and when reports of diversion of workers to Iraq are received, action is taken against the agents involved under the Emigration Act, 1983 and rules made there under. The employers in such cases are blacklisted.